(92)

IN THE CENTRAL EDMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.P.NO. 37/96 in O.A.395/92.

Date of Order: 12-9-96

Between:

Syed Manan Ali.

Applicant.

and

M.Eleesha, Senior Superintendent, Dept.of Posts, R.M.S.Hyderabad Sorting Division, Hyderabad.

Respondent.

For the Applicant: Mr.S.Kishore, Advocate.

For the Respondent: Mr.N.R. Levraj, Sr. CGSC.

CURAM:

THE HON BLE MR.JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE MR.H. RAJENDRA PRASAD : MEMBER (ADMN.)

The Tribunal made the following Order:-

Counsel for the applicant absent. Sri W. Satyanarayana for Shri N.R. Devraj, Sr. CGSC. for the respondents states that the SLP No. 8703/96 has been dismissed by the Supreme Court on 22-1-96 and that the respondents have complied with the original order by regularising the suspension period of the applicant and payment of an amount of Rs. 69, 373/- which was due to him on 19.6.96. The bonus payable for the period from 1.3.85 to 7.3.1991 is according to the respondents in the process of being worked out and paid later.

sri W.Satyanarayana on instructions produces for our perusal a copy of the letter dt.20-6-96 of the SSRM containing instructions to the aforesaid effect.

The C.P. has therefore become inffuctuous and is disposed of.

Deputy Registrar(J)CC